

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

MONDAY, THE SIXTH DAY OF JANUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J. SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL No: 36 OF 2010

Income Tax Tribunal Appeal Under Section 260 A of the Income Tax Act 1961 against the order dated 08-11-2007 on the file of the Income Tax Appellate Tribunal, Hyderabad Bench 'B', Hyderabad in I.T.A.No.29/Hyd/2002 for Assessment Year 1995-96 preferred against the Order dated 25-10-2001 on the file of the Commissioner of Income Tax (Appeals)-II, Hyderabad in ITA.No. 285/TR/R-1/CIT(A)-II/2001-2002 preferred against the Order dated 15-03-2001 passed in PAN / GIR No. V. 719 on the file of the Income-Tax Department.

Between:

The Commissioner of Income Tax-III, I.T.Towers, A.C.Guards, Masab Tank,
Hyderabad.

...Appellant

AND

Shri P.V. Venugopal, 7-1-27, Ameerpet, Hyderabad.

...Respondent

**Counsel for the Appellant: Ms. B. Sapna Reddy, Standing Counsel
representing Mr. J.V. Prasad, Standing Counsel for Income Tax Department**

Counsel for the Respondent: Sri M.S. Srinivasa Iyengar

The Court delivered the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL No.36 of 2010

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. E.Sapna Reddy, learned Junior Standing Counsel representing Mr. J.V.Prasad, learned Senior Standing Counsel for Income Tax Department for the appellant.

2. Learned counsel for the appellant seeks leave of this Court to withdraw the appeal in the light of the Circular No.09/2024, dated 17.09.2024, with the liberty to revive the same in case the subject matter of the appeal falls in any of the exceptions provided in the Circular No.5/2024 dated 15.03.2024.

3. Accordingly, the appeal is dismissed as withdrawn in terms of the liberty as prayed for.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

Sd/- K. SRINIVASA RAO
JOINT REGISTRAR

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SECTION OFFICER

To,

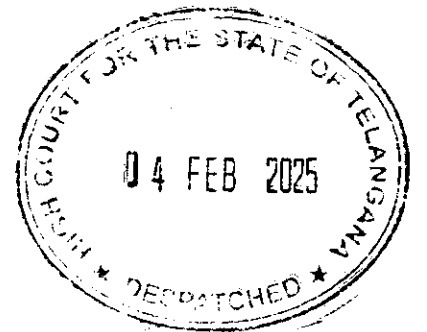
1. The Income Tax Appellate Tribunal, Hyderabad Bench 'B', Hyderabad
2. The Commissioner of Income Tax (Appeals)-II, Hyderabad
3. The Income-Tax Department
4. One CC to Mr. J.V. Prasad, Standing Counsel for Income Tax Department [OPUC]
5. One CC to Sri M.S. Srinivasa Iyengar, Advocate [OPUC]
6. Two CD Copies

kam/gh



HIGH COURT

DATED:06/01/2025



JUDGMENT

ITTA.No.36 of 2010

**THE APPEAL IS
DISMISSED AS
WITHDRAWN**

⑧
29/01/25
bx